

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.115
C.P.(IB)/214(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Intec Capital Limited
V/s
ChandraShekhar Balkrishna Panchal

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Mayur Kishan, Adv.
For the Respondent : None.

ORDER

In compliance of last order dated 23.04.2024 records that Respondent/Personal Guarantor was granted two weeks time to file reply and also the Vakalatnama.

Till today no reply or Vakalatnama has been filed with the Respondent in the matter.

It is also stated that one of the Financial Creditor State Bank of India is in the process of filing an IA for intervention in the matter. However, the said IA not before us.

It is also seen that 3 opportunities have been given to the Respondent to file reply in the matter. Despite all this the respondent has not filed any reply in the matter. In view of the same opportunity to file reply in the matter of the respondent is hereby closed.

Re-list for hearing on 25.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)